

### Conersion of 'C' Tenements Into Freehold

\*1498. SHRI ASTBHUJA PRASAD SHUKLA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether applications have been received by L&DO for conversion of 'C' Type Tenements into freehold;

(b) if so, the number thereof;

(c) whether conversion has been granted to all such applications within three months as per the assurance given in para 30 of the Brochure issued in April, 1992; and

(d) if not, the number of applications pending for more than three months and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Yes, Sir.

(b) About 1000 applications have been received.

(c) and (d). out of about 1000 applications 800 have been disposed of. Applicants have been requested to furnish documents and/or pay up Government dues as the case may be.

[*Translation*]

### Disposal of Applications

\*1499. SHRI MAHESH KANODIA: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have fixed any time limit for the disposal of vari-

ous applications pending for setting up of industrial units;

(b) if so, the details thereof;

(c) whether such time limit is strictly and uniformly adhered to for all the States; and

(d) if no, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) to (d) As per the existing procedure, Industrial Licence applications are required to be disposed of within 60 days of receipt of application. This time limit is applicable to all the States and no exception is made in this regard.

It is the endeavour of the Government to dispose of all the Industrial Licence applications within the stipulated time schedule. However, it is not always possible to adhere to the said time schedule because in some cases recommendations of the concerned Administrative Ministries are not received in time while in some other cases additional information is called for from the parties as their applications are deficient resulting in delay in their disposal.

Administrative Ministries are regularly reminded to expedite their recommendations and applicants are directly addressed to furnish additional information for ensuring expeditious disposal of applications for industrial licence.

[*English*]

### Management of Solid Wastes

\*1500. SHRI BIJOY KRISHNA